



BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH, PUNE
APPEAL NO. 24/2025 (WZ)

White Raj Resorts Pvt Ltd

...Applicant

Versus

Goa Coastal Zone

Management Authority & Ors

...Respondent

AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT
NO. 1 (GCZMA)

I, Shri Sachin Desai, major of age, holding the post of Member Secretary, Goa Coastal Zone Management Authority ("GCZMA") i.e., Respondent No 1 herein, having office at 4th Floor Dempo Towers, Patto, Panaji, Goa, do hereby make solemn affirmation and state as under:

1. I say that I am holding the post of Member Secretary, GCZMA. I say that I am filing the present affidavit based on the records available with my office and that I am competent to depose in this case.
2. I say that I am filing the present Affidavit-in-Reply for the purpose of bringing on record certain facts before this Hon'ble

Tribunal. Nothing in the aforementioned Appeal filed by the Appellant be deemed to have been admitted for mere want of specific denial. Nothing may be deemed to have been admitted for want of *traverse seriatim*. I crave leave of this Hon'ble Tribunal to file an additional Affidavit, if found necessary.

3. I say that the present appeal challenges the Permission dated 08.04.2024 ("**Impugned Permission**") issued by the Answering Respondent to Respondent Nos 2 and 3 herein.

4. I say that in the 493rd Meeting of the Goa Coastal Zone Management Authority held on 11/12/2025, the Authority, upon due consideration of the material placed before it, decided to suspend the Impugned Permission granted to Respondent Nos. 2 and 3 herein. The said decision was arrived at upon the Authority forming an opinion that the Impugned Permission had been procured by the said Respondents by way of material misrepresentation and suppression of relevant facts. I say that the next date of hearing in the matter is fixed on 07/05/2026.

Annexed hereto are the relevant extracts of the minutes of the 493rd Meeting of the GCZMA held on 11/12/2025 marked as "**Annexure A**".



5. I say that what has been stated in Paras 1 to 4 are true to my own knowledge and/or are based on documents/records available with the Respondent and the contents of the same are true and correct and nothing material has been concealed herein.

Solemnly Affirm on Oath
Place: Panaji, Goa.
Date: 09.04.2026

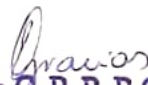

DEPONENT



Solemnly affirmed before me
Sachin Desai
Who is identified before me by

_____ At Calangute - Goa

Sr. No. 174/04/2026
Date. 11/04/2026


Venefrada C.P.P.B Gracias
Advocate & Notary Goa State

ANNEXURE - A

That the Authority issued Show Cause Notice and directed the parties to file their reply and appear before the Authority on 25/02/2025 at 3.30p.m.

That the meeting scheduled on 25/02/2025 was cancelled and matter were rescheduled to 15/04/2025 at 3.30p.m.

The matter was taken up in the 422nd GCZMA Meeting held on 15/04/2025 the Proceeding: Adv S Pole present on behalf of the Complainant. Respondent absent. Ad Card returned as insufficient address. The Authority's Decision: The Authority directed the Complainant to furnish fresh address and subsequently fresh notice to be issued to the Respondent. Posted the matter on 10/06/2025 at 3.30p.m.

The matter was taken up in the 455th GCZMA Meeting the Proceeding: Adv for the Complainant present Respondent absent. It is seen that the Respondents were not served in the matter. The Authority's Decision: The Authority directed the Complainant to furnish fresh address of the Respondent failing which the notice may be pasted on the conspicuous part of the structure. Posted the matter on 29/07/2025 at 3.30p.m.

The matter was taken up in the 469th GCZMA Meeting the Proceeding: Complainant absent. Respondent present sought time stating that his lawyer is unable to remain present. The Authority's Decision: The Authority granted time and posted the matter for reply on 02/09/2025 at 3.30p.m.

The matter was taken up in the 476th GCZMA Meeting the Proceeding Complainant absent Respondent absent. The Authority's Decision: The Authority granted opportunity and posted the matter on 30/10/2025 at 3.30p.m.

The matter was taken up in the 491st GCZMA Meeting the Proceeding: Adv Jayant Karn hold for Adv S Polle present and seeks time. The Authority's Decision: The Authority granted time and posted the matter on 11/12/2025 at 3.30p.m.

Proceeding: Complainant absent Respondent absent.

Decision: The Authority noted that the Complainant was directed to produce detail addresses of the Respondent however, till date the Complainant has failed to produce the same. The Authority directed that once details are furnished a fresh Personal hearing notice be issued and service may be affected by affixing on the conspicuous part of the structure and posted the matter on 29/01/2026 at 3.30p.m.

Case No. 1.14

To decide on the application made by Mr Mansur Shaikh and Complaint filed by Dr. Shaba Rama Naik Gaonkar

Background This Authority had processed an application made by one Mr. Mansur Shaikh for the purpose of erection of 25 nos. of temporary cottages and 01 shack in Survey No.80/1 of Village Nagorcem, Palolem at Canacona Taluka and approval was conveyed on 08/04/2024.

That upon having issued the necessary approval/permission, the office of the GCZMA was in receipt of a complaint dated 02/12/2024 from Dr. Shaba Rama Naik Gaonkar, R/o. Flat H-B-4-D, 5th Floor, Ruby Residency, Canancona Salcete Goa and Mr. Vinod Naik, R/o H.No. 2136, Agalli, Gogol, Margao Goa, stating that a fraud has been played by Mr. Suraj Ballikar and Mr. Mansur Shaikh by suppressing material facts and by creating documents which has misled the Authority in granting the approval dated 08/04/2024. That, it was necessary and expedient to ascertain the veracity of the allegations made against you by the said Complainant by issuing the current Show Cause Notice and for seeking reply in the matter. Hence the parties were called for a personal hearing on 21/01/2025 at 3.30 p.m That the meeting scheduled on 21/01/2025 was cancelled and matters were rescheduled to 04/03/2025 at 3.30 p.m

The matter was taken up in the 431st Meeting the Proceeding: Adv for the Complainant present. Mr Vineet present on behalf of the Respondent. Adv for the complainant stated that the Respondent has given all forged documents Respondent questioned the locus standii of the Complainant. Respondent stated that the complainant is not the owner of the property so he questioned how he was affected. The Authority's Decision; The Authority posted the matter for reply of the Respondent on 18/03/2025 at 3.30p.m.

The matter was taken up in the 435th GCZMA meeting the Proceeding: Adv for the Complainant present. Adv for the Respondent present. The Authority's Decision: The Authority directed the party to produce plan and posted the matter for hearing on the 08/05/2025 at 3.30p.m.

The matter was taken up in the 449th GCZMA Meeting the Proceeding: Complainant absent. Respondent absent. The Authority's Decision: The Authority posted the matter on 10/06/2025 at 3.30p.m.

The matter was taken up in the 455th GCZMA Meeting the Proceeding: Complainant absent. Respondent absent. The Authority's Decision: The Authority directed that a fresh Personal hearing notice be issued to both the parties In view of granting principles of natural Justice to both the parties the matter is adjourned and posted on 29/07/2025 at 3.30p.m.

The matter was taken up in the 469th GCZMA Meeting the Proceeding: Complainant absent. Respondent absent. The Authority's Decision: The Authority directed to issue fresh personal hearing notice and posted the matter on 02/09/2025 at 3.30p.m.

The matter was taken up in the 476th GCZMA Meeting the Proceeding Complainant absent. Respondent absent. The Authority's Decision: The Authority decided to issue fresh Site Inspection notice in order to ascertain if the structure on site is as per approvals. Posted the matter for report on 30/10/2025 at 3.30p.m.

The matter was taken up in the 491st GCZMA Meeting the Proceeding: Complainant present. The Authority's Decision: The Authority directed to issue fresh personal hearing notice and posted the matter on 11/12/2025 at 3.30p.m.

Proceeding: Complainant absent Respondent absent.

Decision: The Authority perused the records and it was noted that the original owner Smt Georgina N F de Figueriedo had executed an Agreement for lease with Suraj Balikar on 05/07/2007 giving Mr Suraj the rights to use the property for a period of 30 years, subsequently, the same original owner executed a Deed of Sale dated 27/12/2007 thereby selling the entire property to Ms White Raj. It is seen that the actual owner of the property is the White Raj via the Deed of Sale. The said Suraj Balikar has further leased out the property to Mansur Shaikh without obtaining NOC from the current owner This fact in the change of ownership was not brought out to the notice of the GCZMA at the time of seeking permission, material facts were not disclosed to the Authority. Taking into consideration the above facts it is seen that the Respondent has misrepresented facts thereby violating the clauses 13, 24 and 26 of the permission dated 08/04/2024. The Authority decided to suspend the licence bearing no GCZMA/S/Shack-Hut-Cott-Tent/22-23/25/65 dated 08/04/2024 and seal the structures if any erected based on this approval. Posted the matter on 29/01/2026 at 3.30p.m.

Case No. 1.15

To decide on the Complaint from Richard Vaz, and Regina Vaz against Erisso Santana Fernandes, John Fernandes, Rocky Fernandes and others